

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

Item No. 121

IA(I.B.C)/1222(CH)2023

IA(I.B.C)/1841(CH)2023

And

CP (IB) No.180/Chd/Pb/2022

**IN THE MATTER OF:**

**UV Asset Reconstruction Company  
Limited**

**...Petitioner-Financial Creditor**

**Versus**

**Majestic Hotels Limited**

**... Respondent-Corporate Debtor**

**Under Section: 7, 60(5), IBC 2016**

**Order delivered on 03.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Anand Chhibbar, Senior Advocate with Mr.  
Vipul Joshi, Advocate

**For the Respondent** : Mr. Aalok Jagga with Mr. APS Madaan,  
Advocates

**ORDER**

It is pointed out by the Ld. counsel for both the parties that this matter has already been part-heard by the previous bench. As the new Bench is constituted, therefore, let the matter be listed for arguments on 30.04.2024, higher on board in the supplementary list.

Sd/-

**(L.N. GUPTA)  
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**